

that the State has been divided into six Divisions. So far as Surat is concerned, it has been included in the Bombay Division, because in this division there is a large concentration of tribal population.

**Shri Yajnik:** In the same way Colaba and Ratnagiri have also been excluded from Maharashtra. Is it a fact?

**Shri Datar:** They have been included in the Bombay division because of the same reasons.

#### WRITTEN ANSWERS TO QUESTIONS

##### Abolition of Dual System in High Courts

\*1338. **Shri Naushir Bharucha:** Will the Minister of Law be pleased to state:

(a) whether the question of abolishing the dual system of counsel and solicitor now prevailing on the original sides of the Bombay and the Calcutta High Courts is under consideration of Government;

(b) whether Government have received representations from Bar Associations in Bombay or Calcutta; and

(c) if so, the decision of Government in this regard?

**The Minister of Law (Shri A. K. Sen):** (a) and (c). The All India Bar Committee which reported in 1953 were not agreed in their recommendation on this question. While the majority of the Committee considered that no case had been made out for abolition of the dual system in Calcutta or Bombay, two members were of the view that the system should be made optional. All the recommendations of the Committee, including this, are under active consideration, but no decision has been reached.

(b) Government have not received any representations on this question from the Bar Associations in Calcutta or Bombay.

##### Defence Ministry Purchases

\*1446. **Shrimati Tarkeshwari Sinha:** Will the Minister of Defence be pleased to lay a statement showing:

(a) the amount spent in various purchases by the Defence Ministry in the last two years;

(b) the percentage of purchased goods utilised during the same period;

(c) the value in terms of money of goods purchased but not utilised;

(d) how much of the unutilised goods have been disposed of; and

(e) the loss incurred in the disposal of unutilised goods?

**The Deputy Minister of Defence (Shri Raghuramiah):** (a) The value of stores purchased during the years 1955-56 and 1956-57 is Rs. 6,358.81 lakhs and Rs. 8,302.99 lakhs respectively. The latter figure represents the expenditure compiled upto March 1957.

(b) and (c). The stores purchased in any particular year are merged with existing stocks and it is not possible to estimate how much of the fresh purchases have been used in that year.

(d) No separate statistics are maintained about the value of unutilised stores alone.

(e) Does not arise.

##### Teaching of Foreign Languages in Universities

\*1454. **Shri Daman:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of Universities in India which provide for the teaching of one foreign language among other subjects; and

(b) the attitude of Government towards teaching of foreign languages in the Indian Universities, specially, at the graduate and post-graduate level?

**The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastav):** (a) Apart

from English, according to the information available; 29 Universities provide for the teaching of more than one foreign languages among other subjects. The Universities of Roorkee and Jadavpur do not provide for studies in any foreign language other than English.

(b) A statement is laid on the Table of Lok Sabha. [See Appendix IV, annexure No. 39.]

#### I.A.S.

\*1461. **Shri J. R. Mehta:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to recruit more officers than was originally announced on the basis of Indian Administrative Service (Emergency Recruitment) Examination; and

(b) whether there is any proposal to absorb the successful candidates in this examination in services other than I.A.S.?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) No.

(b) It is proposed to recruit a few candidates to the Central Secretariat Service Grade III on the basis of this examination.

#### Hired Accommodation

\*1462. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the concession of hired accommodation being provided to the civilian employees in the Defence installations of Calcutta and Allahabad since 1948 has since been withdrawn;

(b) if so, what steps are being taken by the Ministry to restore those orders; and

(c) if not, whether all employees are going to be provided with Government accommodation?

**The Deputy Minister of Defence (Shri Raghuramaiah):** (a) No, Sir. What has been decided is that no more fresh accommodation should be hired in Allahabad and Calcutta for allotment to the civilian employees of Defence Installations. Accommodation hired prior to 1st April 1957 will however continue to be available to these employees.

(b) There is at present no proposal to revise this decision.

(c) Does not arise in view of the reply given to part (a) above.

#### Expenditure on Second Five Year Plan

\*1463. **Shri Tyabji:** Will the Minister of Finance be pleased to state how Government propose to keep a check to see how far the investment expenditure is being made according to the Second Five Year Plan?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** The annual Plan, both for the Centre and the States is drawn up in consultation with the Planning Commission and provision in the Central Budget in regard to expenditure met directly by the Centre and in the form of assistance to States, is made according to this plan. The State Budgets also follow broadly the pattern indicated in the Annual Plan. The Centre does not keep a direct check on State Governments' expenditure other than those financed from Central assistance, but the Planning Commission gets periodic data on the progress of Plan expenditure and reviews them in its Progress Reports. On the major investment projects like the river valley schemes, the steel plants, etc, the Central Ministries get direct reports. Investment expenditure in organised industries comes up for approval before the licensing Committee under the Industries (Development and Regulation) Act and subsequently before the Capital Issues Control.